

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
04-07-2024 AT 10:30 AM**

CP No. 51/241/HDB/2022

AND

IA (CA) 98/2024 in CP No. 51/241/HDB/2022

u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Mr. Kura Veerender Reddy

...Petitioner

AND

Saboo Cars Pvt Ltd & Others

...Respondent

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

CP No. 51/241/HDB/2022

Learned Counsel Ms Madhavi Latha, for Company Petitioner present physically.

Learned Counsel Mr G Bhupesh, for Respondent No.2 present physically.

Learned Counsel Mr Amir Bavani, for Respondent Nos 3 and 7 present through Video Conference.

Learned Counsel Mr Kalyan Chakravarthy, for Respondent Nos 4,6,8 and 9 present physically.

Learned Counsel Mr Mayur Mundra, for Respondent No.10 present through Video Conference.

Mr K Sri Vamsi, CA, Independent Auditor appointed by this Tribunal present through Video Conference.

Pleadings completed. For hearing, matter adjourned to 25.07.2024.

IA (CA) 98/2024

Mr K Sri Vamsi, CA, Independent Auditor appointed by this Tribunal present through Video Conference.

Learned Counsel Mr G Bhupesh, for applicant present physically.

It is represented by the Auditor that both sides are not extending the required co-operation. If that be so, let the Auditor specify what are the areas where co-operation was sought and not extended.

Meanwhile, we direct learned counsels for both sides who are present before us today to ensure that the required co-operation is extended to the Statutory Auditor so that the audit can be completed within the fixed time frame.

Let the Auditor file a memo regarding the progress which was made until now, within 15 days in addition to the report.

Call on 25.07.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)